

ITEM NO.61

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8781/2024

(Arising out of impugned final judgment and order dated 21-05-2024 in BA No. 1557/2024 passed by the High Court of Delhi at New Delhi)

MANISH SISODIA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 144193/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 144195/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(Crl) No. 8772/2024 (II-C)

(IA No. 144073/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 144076/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 05-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vikram Chaudhari, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Amit Bhandari, Adv.
Mr. Karan Sharma, Adv.
Mr. Rajat Jain, Adv.
Mr. Sadiq Noor, Adv.
Mr. Mohit Siwach, Adv.

For Respondent(s)

Mr. Suryaprakash V. Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.
Ms. Aakriti Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard-in-part.
2. List these matters tomorrow, i.e. 06.08.2024.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)